

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Criminal Misc(Pet.) No. 1616/2019

Hardik Pandya S/o Shri Himanshu Pandya, Aged About 24 Years,
R/o 13/182, Parishram Park Near Babu Ni Dagra , Gorwa,
Vadodara -390016 India.

-----Petitioner

Versus

1. State Of Rajasthan, Through Pp
2. Mr. Devaram Meghwal S/o Premaram, R/o Gram Sarencha, Near Bus Stand , Distt. Luni , Jodhpur , Raj.

-----Respondents

For Petitioner(s) : Mr. Pankaj Kumar Gupta.
Mr. Aditya Singh Rathore.
Mr. Rahul Dhawan.
Mr. Varun Sharma.

For Respondent(s) : Ms. Rajlaxmi Singh Choudhary, PP.

HON'BLE MR. JUSTICE MANOJ KUMAR GARG

Order

05/04/2019

Heard.

Issue notice.

Learned Public Prosecutor is directed to accept notice on behalf of respondent No.1-State.

Issue notice to respondent No.2.

Rule is made returnable within six weeks.

Learned counsel for the petitioner submits that in the case of co-accused Kannanur Lokesh Rahul this Hon'ble Court stayed the investigation and the present case is also similar to him.

In these circumstances, this court feel inclined to accept the prayer made by the petitioner.

In the meanwhile, further proceedings in connection with the FIR No.19/2019, Police Station Luni, District Jodhpur shall remain stayed qua the petitioner till next date of hearing.

(MANOJ KUMAR GARG),J

114-Ishan/-

RAJASTHAN HIGH COURT



सत्यमेव जयते